



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 18th October, 2019

SRO605 .-Whereas, on 31-01-2011, Police Station Pattan received a Docket on behalf of Dy. Supt. Of Police (OPS) Pattan to the effect that Police Component Pattan received an information through reliable sources that some terrorists were roaming in Pattan area upon which he along-with nafri established a naka at Babatang NHW Pattan. During checking, the naka party saw a suspected person coming from Palhallan towards Pattan Town, the said person on seeing the naka party tried to flee from the spot but was apprehended. On search, one letter pad of banned outfit Hizbul-Mujahidin was recovered from his possession. During preliminary questioning the accused disclosed his name as Fayaz Ahmad Wani S/o Gh Mohi-Din Wani R/o Lolipora Pattan and also narrated his affiliation with HM outfit as OGW; and

2. Whereas, a case FIR No. 25/2011 U/S 13 & 17 UA(P) Act was registered in Police Station Pattan and investigation was set into motion; and
3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely Fayaz Ahmad Wani S/o Ghulam Mohi-u-din Wani R/o Lolapora for commission of offences under section 13 & 17 of the Unlawful Activities (Prevention) Act 1967; and
4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and
5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Fayaz Ahmad Wani S/o Ghulam Mohi-u-din Wani R/o Lolapora for the commission of offences punishable u/s 13 & 17 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 25/2011 of Police Station Pattan.

By Order of Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 14.10.2019

No. Home/Pros/129/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-64/S/2018/47927-29 dated 03.08.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


18.10.19
Under Secretary to the Government
Home Department